

SCHEDULE

FORM A

PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

For the attention of the creditors of Soni Infratech Private Limited

RELEVANT PARTICULARS		
1	NAME OF THE CORPORATE DEBTOR	SONI INFRATECH PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	11/05/2007
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES, NCT OF DELHI.
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U45400DL2007PTC163325
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Plot No. 13-29, HarshaBhawan, 3rd Floor, Middle Circle, E Block, Connaught Place, New Delhi - 110001
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	22.11.2019 (DATE OF RECEIPT OF ORDER 29.11.2019)
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	20-05-2020
8	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Bhim Sain Goyal IBBI/IPA-002/IP-N00726/2018-2019/12216
9	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	109-B, Pocket-F, Mayur Vihar-II, Delhi - 110091 bsgoyal1@gmail.com
10	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF	M-215, GREATER KAILASH-II, NEW DELHI, NCT OF DELHI, 110048

	DIFFERENT FROM THOSE GIVEN AT SL. NO.9.	cirpsoniinfratech@gmail.com
11	LAST DATE FOR SUBMISSION OF CLAIMS	13-12-2019
12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Allottes under real estate project
13	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN CLASS OF HOME BUYERS.	1. Mr. Anil Kumar Gupta [IBBI/IPA-001/IP-P01453/2018-2019/12356] 2. Mr. Subhash C Aggarwal [IBBI/IPA-003/IP-N00059/2017-18/10499] 3. Dr. Arun Mohan [IBBI/IPA-002/IP-N00740/2018-2019/12349]
14	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	http://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench II, has ordered the commencement of a corporate insolvency resolution process of the SONI INFRATECH PRIVATE LIMITED vide order no. {IB}-2239 (ND)2019 dated 22.11.2019 and communicated on 29.11.2019

The creditors of SONI INFRATECH PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 13.12.2019 to the interim resolution professional at the address mentioned against entry No. 10 only.

The Financial Creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Form B- for claims by Operational Creditors (except Workmen and employees),

Form C- for Claims by Financial Creditors,

Form CA- for Claims by a Financial Creditors in a class,

Form D- for Claims by a workman and employee,

Form E- for Claims by authorized Representative of workmen and employees,

Form-F- for Claims by creditors other than financial creditors and operational creditors.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class home buyers in Form CA.

In order to get the copy of form, you may download the above mentioned forms from the website www.ibbi.gov.in as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution process for corporate persons) Regulation, 2016.

Submission of false or misleading proofs of claim shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.

Date:29.11.2019

Place: New Delhi



BhimSain Goyal

Interim Resolution Professional